

to whether two members of Meghalaya Legislative Assembly have been elected by the people of Assam living in the villages bordering Goalpara and Garo Hills Districts and also whether the same villagers have voted for election to the Assam Legislative Assembly

(c) and (d) The delimitation of constituencies in the States of Assam and Meghalaya was done by the Delimitation Commission on the basis of the maps and statistical data made available to that Commission by the respective State Governments and there does not appear to be any obvious error in the description or actual delimitation of constituencies. It appears that there is a border dispute over certain villages between the Government of Assam and Meghalaya. If so, it is for the State Governments concerned to approach the Government of India for settlement of the dispute.

Voting Rights for Refugees Residing in Jammu

7242 SHRI KANWAR LAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether it is a fact that there is a large number of refugees in Jammu who are residing there for the last 20 to 25 years;

(b) is it a fact that they have not been given the voting rights, so far,

(c) if so, give its reasons, and

(d) whether the Union Government propose to direct the Jammu and Kashmir Government to allow them the voting rights?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). There is a sizeable number of refugees residing in Jammu province of the State of Jammu and Kashmir. All Indian citi-

zens including refugees residing in the State of Jammu and Kashmir and who are not permanent residents are enrolled in the electoral rolls for elections to the Parliamentary constituencies. However, persons who are not permanent residents are not qualified for registration in the electoral rolls for the Assembly elections under the provisions contained in section 12(b) of the Jammu and Kashmir Representation of the People Act, 1957. The term "permanent residents" has been defined in Part III of the Constitution of Jammu and Kashmir.

(d) As the elections to the Legislative Assembly of Jammu and Kashmir are governed by the provisions of the Constitution of Jammu and Kashmir and the Jammu and Kashmir Representation of People Act, 1957, the Government of India have no jurisdiction to give any directions to the Government of Jammu and Kashmir regarding the categories of persons in that State who are to be given voting rights for elections to the Legislative Assembly of that State.

Report of UPSC Regarding Appointments made in the Ministries

7243 SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the details of the report of the UPSC on the irregular appointments made by his Ministry,

(b) whether action has been taken thereon, and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Relevant extract of 27th report of the UPSC is attached as statement-I.

(b) and (c). Statement-II giving

details is attached.

Para 13(ii) of—27th Report of the U.P.S.C

Statement I

In the Ministry of Information and Broadcasting, ad-hoc appointments have been continuing for a number of years in all grades of the Central Information Service as many as 74 posts in the lowest grade of Service, namely, grade-IV were being filled up on ad-hoc basis. Though the appointments were not made in accordance with the recruitment rules, in view of the administrative problems pointed out by the Ministry, the Commission agreed in 1976 to the regularisation of officers holding posts in grade-IV. Similarly, in grade-II of the Service the Commission is not aware of the manner in which the vacancies are being filled ever since the Ministry, in 1973, discontinued recruitment to this grade through the Indian Administrative Service etc Examination. In grade-I of the Service, there has been no Departmental Promotion Committee meeting after 1972. According to the information available in the Commission, as many as 116 posts in this grade have been filled on an ad-hoc basis without the approval of the Commission. As up to date character rolls and integrity certificates were not being made available, no Departmental Promotion Committee meeting could be held for selecting officers for promotion. No post was filled by direct recruitment also. In the Junior Administrative Grade of the Central Information Service, no Departmental Promotion Committee meeting was held after 1972 with the result that ad-hoc appointments are being continued without the approval of the Commission in as many as 20 posts.

Statement II

The 27th report of the UPSC 's for the period ending March, 1977 and the position stated therein has since changed as a result of convening of DPCs subsequently and regularisation of officers in different grades of CIS to the extent possible. DPCs for Grade-II, Grade-I and JAG were convened in

January-March, 1978 and now there are only sixty seven and six officers holding ad-hoc appointments in these grades respectively. No irregular appointments have been made in grade-IV of the service. However, some posts in Grade-IV have been filled up by taking officers on deputation from other services purely on temporary ad-hoc basis. A requisition for filling up of vacancies in this grade by regular incumbents on the basis of open competitive examinations as provided in CIS Rules, 1959 has also since been sent to the Commission.

बरोनी रिफाइनरी के अधिकारियों के
विवेक कार्यवाही

7244. श्री राज नारायण : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि

(क) क्या उन्हें श्री जे० एस० नैयर की ओर से बरोनी रिफाइनरी के वरिष्ठ अधिकारियों के विरुद्ध एक पत्र प्राप्त हुआ है,

(ख) यदि हा, तो उक्त पत्र का सारांश क्या है; और

(ग) उस पर सरकार द्वारा अब तक क्या कार्यवाही की गई है और यदि कोई कार्यवाही नहीं की गई है तो इसके क्या कारण हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्री
(श्री हेमवती मन्वन बहगुना) : (क)
जी, हाँ।

(ख) बरोनी शोधनशाला में काम करने वाले एक इंजीनियरिंग सहायक श्री जे०एस० नैयर नवम्बर, 1975 से सरकार को प्रतिवेदन भेजते रहे हैं जिसमें यह आरोप लगाते रहे हैं कि फैक्ट्री स्थल से कोयलाशाला आवात अवेक बेवसराय तक सड़क की नरन्मत के लिए